

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.6555/Del/2019
Assessment Year : 2015-16**

**ACIT,
Circle-3,
A-2/D, Aayakar Bhawan,
Sector-24, Noida
U.P.-201301**

**Vs. Shri Sanjay Kumar
F-100, Alpha-II,
Greater Noida,
U.P.-201308
PAN-AHFPK3245B**

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **24.12.2020**
Date of pronouncement : **24.12.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2015-16 is directed against the order of learned CIT(A)-I, Noida, dated 31.12.2018.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The Revenue, vide its letter dated 12.12.2020, received

through email, has stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

4. In view of the above, we accept the request of the Revenue for withdrawal of appeal.

5. In the result, the appeal of the Revenue is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 24th December, 2020.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

By Order

Assistant Registrar,
ITAT, Delhi